

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL No. 78 OF 2022 (SZ)

IN THE MATTER OF:

M/s. Aadeshwar Traders,
Rangareddy District

....

Appellant (s)

Versus

The Telangana State Pollution Control Board,
rep by its Member Secretary,
Hyderabad & Others

....

Respondent(s)

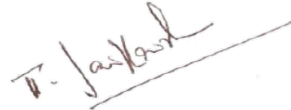
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R1)

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Place: Hyderabad.

Date: 06-12-2024.



COUNSEL FOR THE RESPONDENT (R1)

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REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)
DATED 06.12.2024 IN APPEAL No. 78 OF 2022 FILED BY
M/s.AADESHWAR TRADERS, RANGAREDDY DISTRICT

M/s. Aadeshwar Traders (Formerly Vensai Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District representative by its Managing Partner Sri.Y.G.Ravi Teja Reddy has filed an Appeal No. 78 of 2022 before the Hon'ble NGT, South Bench against the orders dated 12.11.2022 issued by the Board imposing Environmental Compensation of Rs.49,30,000/- .

It is to submit that earlier the Board has filed reports on 23.03.2023, 19.07.2023, 17.02.2024, 29.04.2024 & 16.08.2024.

The Hon'ble NGT vide order dated 13.09.2024 directed as follows:

- "4. Let the TGPCB follow up with the same and recover the amount and report to this Tribunal before the date of next hearing.
5. Post the matter on 18.11.2024."

Further the matter is listed on 09.12.2024 for final hearing, finally.

In this regard the following is submitted:

It is to submit that, the Board is following up with the district administration for recovery of Environmental Compensation from M/s. Aadeshwar Traders (Formerly Vensai Metals), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District.

Further it is to submit that, the District Magistrate & Collector, Rangareddy, Telangana vide letter dated:17.11.2024 directed the Revenue Divisional Officer, Rajendranagar & the Tahisildar, Gandipet(M), Rangareddy District to recover remaining 50% of environmental compensation (Rs.24,65,000/-) under Revenue Recovery Act **(ANNEXURE -I)**

Submitted.

Date: 06.12.2024

Place: Hyderabad


ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Rangareddy.

OFFICE OF DISTRICT COLLECTOR & DISTRICT MAGISTRATE
RANGAREDDY DISTRICT

From
C.Narayana Reddy, IAS,
District collector
Rangareddy District

To
The Revenue Divisional Officer,
Rajendranagar Division.

The Tahsildhar,
Gandipet,
Rangareddy District

Lr.No.OA NO.6 of 2022/PCB/RO.I-RRD/2024- 1191

Date:17.11.2024

Sub:- Collector & DM, Rangareddy District – M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District – Appeal No. 78 of 2022 in Hon’ble NGT - Payment of Environmental compensation as per Hon’ble NGT orders – Orders for recovery of Environmental Compensation(EC) under Revenue Recovery act - Issued - Reg.

- Ref:-**
1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad.
 2. Environmental Compensation orders dated: 12.11.2022
 3. TSPCB Lr. Dt.10.02.2023 addressed to District Collector, Rangareddy.
 4. Appeal No. 78 of 2022 in Hon’ble NGT by M/s Aadeshwar Traders, Rangareddy District.
 5. Hon’ble NGT Orders Dt.03.01.2023.
 6. Hon’ble NGT Orders Dt.30.04.2024.
 7. Notice Dt.25.05.2024.
 8. TSPCB Lr. Dt.14.08.2024 & 15.10.2024 addressed to District Collector, Rangareddy.
 9. Hon’ble NGT Orders Dt.13.09.2024..

* * *

With reference to the above, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon’ble NGT, Principal Bench, New Delhi. The Hon’ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is to direct respective authorities to take action against on illegal stone crushers operating in the G.O.Ms.No.111 area including M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District.

Pursuant to the Hon’ble NGT orders in the matter The TGPCB has issued directions w.r.t levying Environmental compensation of Rs.49,30,000/- to the M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District for operating despite issuing closure orders of the Board.

Subsequently, M/s Aadeshwar Traders, Vattinagulapally(V), Gandipet(M), Rangareddy District, vide reference 5th cited, has appealed against the Board’s Direction Dt.12.11.2022 through Appeal No. 78 of 2022 in Hon’ble NGT, Chennai. The Hon’ble NGT in its order Dt.03.01.2023 stated following:

“As interim order is not sought for to show the bonafide, let the appellant deposit 50% of the environmental compensation awarded with the Telangana State Pollution Control

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Board within a period of 8 (Eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal.

In compliance with the Hon'ble NGT Order dated 03.01.2023, the M/s Aadeshwar Traders has deposited Rs.24,65,000/- i.e., 50% of total amount Rs.49,30,000/- into the Environmental Compensation fund of TGPCB on 03.03.2023.

In subsequent hearing of appeal, Hon'ble NGT, Chennai in its order Dt.30.04.2024 stated following:

"Since the Telangana SPCB has reported that the unit is operating illegally, the stay granted by this Tribunal earlier on 03.01.2023 is vacated and it is open to the Telangana SPCB to recover the amount."

In this regard, the TGPCB, pursuant to the Hon'ble NGT orders, has issued notice to the M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District on 25.05.2024 directing to deposit remaining 50% of the environmental compensation (i.e Rs.24,65,000/-) to the TGPCB Environmental Compensation fund immediately as per Hon'ble NGT order. However, the crusher has not paid the same till date.

Further, The TGPCB, vide ltrs Dt. 14.08.2024 & 15.10.2024, addressed a letter to The District Collector, Rangareddy for Recovery of Environmental Compensation under Revenue Recovery Act as the crusher has not paid the Environmental Compensation. The TGPCB communicated the office address of crusher as M/s Aadeshwar Traders, Plot No.14, Maheshwari Nagar, Bharath Nagar Colony, Hyderabad – 500018.

In this regard, it is directed to recover remaining 50% of the environmental compensation (i.e Rs.24,65,000/-) under Revenue Recovery act & other relevant provisions and report the compliance.



**DISTRICT COLLECTOR
RANGAREDDY DISTRICT**

Copy submitted to the Member Secretary, TSPCB, Hyderabad for kind information.